GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(Department of Revenue)

Notification No.14/2018-Customs

New Delhi, the 2nd February, 2018

G.S.R……(E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.82/2017- Customs, dated the 27th October, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number G.S.R. 1341(E), dated the 27th October, 2017, namely:-

In the said notification, in the Table,-

(i) against S. No. 2, in column (2), the figures “ , 5007” shall be omitted;
(ii) after S. No. 2 and the entries relating thereto, the following S. No. and the entries shall be inserted, namely:-

<table>
<thead>
<tr>
<th>(1)</th>
<th>(2)</th>
<th>(3)</th>
<th>(4)</th>
</tr>
</thead>
<tbody>
<tr>
<td>“2A”</td>
<td>5007</td>
<td>All goods</td>
<td>20%”</td>
</tr>
</tbody>
</table>

[F.No.334/04/2018-TRU]

(Gunjan Kumar Verma)
Under Secretary to the Government of India

Note: - The principal notification No.82/2017-Customs, dated the 27th October, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number G.S.R. 1341(E), dated the 27th October, 2017 and last amended by notification No. 1/2018- Customs, dated the 5th January, 2018 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number G.S.R 14 (E), dated the 5th January, 2018